

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 192/MP/2021

- Subject** : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.06.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and based on the extension of SCOD sought in the instant petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.
- Date of Hearing** : 3.8.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : SBSR Power Cleantech Eleven Private Limited (SPCEPL)
- Respondents** : Solar Energy Corporation of India Limited (SECI) and Ors.
- Parties Present** : Shri Hemant Singh, Advocate, SPCEPL
Shri Lakshyajit Singh Bagdwa, Advocate, SPCEPL
Ms. Lavanya Panwar, Advocate, SPCEPL
Shri M.G. Ramachandran, Senior Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Srishti Kindharia, Advocate, SECI
Shri Anesh Bajaj, Advocate, SECI
Shri Anant Singh Udeja, Advocate, TPDDL
Shri Ashutosh Srivastav, Advocate, TPDDL
Shri Vedant Chaudhary, Advocate, TPDDL
Shri Gajendra Singh, NLDC
Shri Subhendu, NLDC



Record of Proceedings

The learned counsel for the Petitioner submitted that TATA Power Delhi Distribution Ltd. (TPDDL) filed IA No.1730 in Appeal No. 625 of 2023 before the Appellate Tribunal for Electricity (APTEL) against the Commission's order dated 5.6.2023 in IA No. 3 of 2023 in Petition No. 192/MP/2021. APTEL disposed of the said Appeal vide order dated 31.7.2023, wherein the APTEL observed that TPDDL could not have sought relief through an IA in a Petition filed by SPCEPL. the APTEL permitted TPDDL to withdraw the IA filed by it before this Commission, with a liberty to file an independent petition before the Commission seeking appropriate relief.

2. The learned counsel for TPDDL submitted that as per the directions of the APTEL, TPDDL filed a petition, which has been assigned Diary No. 308/2023. He submitted that, the Respondents have been served with an advance copy of the petition and requested that the petition be admitted and that notice be issued to the Respondents.

3. The Commission directed the Registry to register the petition filed by TPDDL, if in order, and to issue notice to the Respondents. The Commission further directed the Respondents to file their reply by 28.8.2023 and the Petitioner to file the rejoinder, if any, by 15.9.2023.

4. The Commission further directed SPCEPL to file its rejoinder to the reply filed by the Respondents, if required, in Petition No.192/MP/2021 by 21.8.2023.

5. The Petition No.192/MP/2023 shall be listed along with the petition filed by TPDDL tentatively on 4.10.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

